

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SPM AUTOMOTIVE COMPONENTS PRIVATE LIMITED**

| <b>RELEVANT PARTICULARS</b> |                                                                                                                                       |                                                                                                                                                                                        |
|-----------------------------|---------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                          | Name of corporate debtor                                                                                                              | SPM Automotive Components Private Limited                                                                                                                                              |
| 2.                          | Date of incorporation of corporate debtor                                                                                             | 27-Jun-2006                                                                                                                                                                            |
| 3.                          | Authority under which corporate debtor is incorporated / registered                                                                   | Companies Act, 1956/Registrar of Companies-Delhi                                                                                                                                       |
| 4.                          | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U35914DL2006PTC256164                                                                                                                                                                  |
| 5.                          | Address of the registered office and principal office (if any) of corporate debtor                                                    | <b>Registered Office:</b> Plot No.30, WZ-406s F/F, Janak Park, Harinagar New Delhi-110064                                                                                              |
| 6.                          | Insolvency commencement date in respect of corporate debtor                                                                           | 18-Nov-2020                                                                                                                                                                            |
| 7.                          | Estimated date of closure of insolvency resolution process                                                                            | 17-May-2021 (180 Days from Insolvency Commencement Date)                                                                                                                               |
| 8.                          | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Mr Vijay Kishore Saxena (IBBI/IPA-001/IP-P-01766/2019-20/12708)                                                                                                                        |
| 9.                          | Address and e-mail of the interim resolution professional, as registered with the Board                                               | 3rd Floor,100 Kailash Hills, East Of Kailash, New Delhi-110065<br>Email ID: vksaxena2159@gmail.com                                                                                     |
| 10.                         | Address and e-mail to be used for correspondence with the interim resolution professional                                             | Basement, D-69, East of Kailash, New Delhi-110065<br>Email ID: irp.spmauto@gmail.com                                                                                                   |
| 11.                         | Last date for submission of claims                                                                                                    | <b>02-Dec-2020</b>                                                                                                                                                                     |
| 12.                         | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable                                                                                                                                                                         |
| 13.                         | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable                                                                                                                                                                         |
| 14.                         | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | Web link:<br><a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a><br><b>Physical Address: Basement, D-69, East of Kailash, New Delhi-110065</b> |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SPM Automotive Components Private Limited on 18-Nov-2020.

The creditors SPM Automotive Components Private Limited, are hereby called upon to submit their claims with proof on or before 02-Dec-2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Nil] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Vijay Kishore Saxena  
Date and Place : 19-11-2020, New Delhi

